[SHRI JAGDEEP DHANKAR]

- No. XVII—Hundred (7) Statement and Forty-fifth Session, 1988.
- XVI-Hundred (8) Statement No. and Forty-sixth Session, 1988.
- No. (9) Statement XV—Hundred and Forty-seventh Session, 1988.
- (10) Statement No. XII--Hundred and Forty-eighth Session, 1988.
- (11) Statement No. X — Hundred and Forty-ninth Session, 1990.
- No. TX--Hundred (12) Statement and Fifty-first Session, 1989.
- (13) Statement No. XIII Hundred and Fifty-first Session, 1989.
- (14) Statement No. V -- Hundred and Fifty-second Session, 1989.
- (15) Statement No. IV - Hundred and Fifty-third Session, 1990
- II Hundred (16) Statement No. and Fifty-fourth Session, 1990

Placed in Library. See No. LT-1502/ 90 to 1517/90 for (1) to (16)].

REPORTS OF THE COMMITTEE ON THE WELFARE OF SCHEDULED CAS-TES AND SCHEDULED TRIBES

SHRI N. E. BALARAM (Kerala): Madam, I lay on the Table a copy each (in English and Hindi) of the following Reports of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes :-

> (i) Second Report of the Committee on action taken by Government on the recommendations contained in the 48th Report (Eighth Lok rashtra): Madam, ... Sabha) on the Ministry of Commerce-Reservations for and employment of Scheduled Scheduled Tribes in State Trading Corporation of India Limited.

(ii) Report of the Study Tour of Study Group of the Committee on its visit to Bangalore, Goa, Pune and Bombay during June, 1990.

REPORTS OF THE COMMITTEE ON **PUBLIC UNDERTAKINGS**

SHRI DIPEN GHOSH (West Bengal): Madam, I lay on the Table a copy each (in English and Hindi) of the following Reports of the Committee on Public Undertakings :--

- (i) First Report on action taken by Government on the recommendations contained in their Fortyfifth Report (Eighth Lok Sabha) on Bharat Earth Movers Limited.
- (ii) Fifth Report on action taken by Government on the recommendations contained in their Fortyfourth Report (Eighth Lok Sabha) on Shipping Corporation of India Limited.

REPORT OF THE COMMITTEE ON SUBORDINATE LEGISLATION

SHRI SUKOMAL SEN (West Bengal): Madam, I present the Eighty-third Report (in English and Hindi) of the Committee on Subordinate Legislation.

DEMAND FOR SETTING UP SEPA-RATE CONSTITUTIONAL DEVELOP-MENT BOARDS FOR THE BACKWARD REGIONS OF VIDARBHA, MARATH-WADA AND KONKAN IN MAHA-RASHTRA

SHRI NARESH C. PUGLIA (Maha-

THE DEPUTY CHAIRMAN: Please Castes go back. Don't come on to the well.

> VITHALRAO MADHAVRAO SHRI JADHAV (Maharashtra) :*

> > į

come to the well. This is the welcome. I we had a very unfortunate happening. Mr. am not allowing anybody.

SHRI N. K. P. SALVE (Maharashtra): Madam, give me one minute.

Pradesh): *

SHRI A. G. KULKARNI (Maharashtra) : *

SHRI NARESH C. PUGLIA: *

SHRI VITHALRAO **JADHAVRAO** IADHAV: *

THE DEPUTY CHAIRMAN: I am not permitting anybody. No I am not permitting (Interruptions). Don't leave that paper here.

SHRI MENTAY PADMANABHAM (Andhra Pradesh): *

SHRIMATI RENUKA CHOWDHURY (Andhra Pradesh): *

DR. NARREDDY THULASI REDDY (Andhra Pradesh): *

THE DEPUTY CHAIRMAN: What is your problem? I will allow you. You go back to your seats. (Interruptions). am not permitting anybody. Until and unless Members go back to their seats, I will not permit anyone. Unless and until they behave properly, I am not permitting. I won't permit.

SHRI VITHALRAO **MADHAVRAO** JADHAV: *

SHRI NARESH C. PUGLIA: *

THE DEPUTY CHAIRMAN: I said unless and until you go back to your seats, I am not permitting anybody. यह बताने का तरीका है।

Yesterday what happened in the House? (Interruptions). Just a minute. Please go back to your seats. This is what Mr. Shiv Shanker mentioned yesterday. I am very sorry.

साल्वे साहब . आप प्लीज बैठ जाइए ।

I will allow you. I give you word. will allow the Deputy Leader Mr. Salve Let Mr. Puglia go back and then some-

THE DEPUTY CHAIRMAN: Wel-to speak. But I am sorry that yesterday Chavan spoke. I apologised from the Chair.

I expected that the Members would be-RATNAKAR PANDEY (Uttar; have well at least today. See what is happening? I am so sorry. I am again sorry. I am again very sorry.

> SHRI V. NARAYANASAMY (Pondicherry): Madam.

> > (Interruptions) . . .

उपसभापति : मैं ने सिर्फ साल्वे को बोलने के लिए कहा है और वायदा किया है, अन्य किसी को नहीं कहा गया। . . . (व्यवधान)

I said I will allow Mr. Salve. . (Interruptions) . . . Please go back to your seats. All of you, please go back to your seats. I said I will allow only Salve (Interruptions) Sahib. otherwise I Go back to your seats: am going to the listed business before me. I will go to the business listed before me. . . . (Interruptions) . . . No, no, I will not allow anybody else. I am allowing only Special Mentions.

DR. RATNAKAR PANDEY: *

SHRI VITHALRAO MADHAVRAO JADHAV:*

SHRI NARESH C. PUGLIA: *

... (Interruptions) ...

THE DEPUTY CHAIRMAN: No, I have not allowed anyone. Anybody who speaks without my permission will not go on recod.

. . (Interruptions)

SHRI NARESH C. PUGLIA: *

DR. RATNAKAR PANDEY: *

THE DEPUTY CHAIRMAN: Jacob, yesterday you asked me to apologise and see what is happening today! This is what you asked me to apologise for in the I House! . . . (Interruptions)

^{*}Not recorded.

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[The Deputy Chairman] (Interruptions). No, I will not allow anybody else.

SHRI VITHALRAO **MADHAVRAO** JADHAV: Madam.....

SHRI MENTAY PADMANABHAM: Madan, I would like to say a few words.

DEPUTY CHAIRMAN: Mr. Padmanabham, please sit down. I will allow you. I promise, I will allow you. Now I have called Mr. Salve.

SHRI N. K. P. SALVE: Madam, you come from Maharashtra. you belong Maharashtra.

THE DEPUTY CHAIRMAN: I belong to the country, to India. Maharashtra is part of India. . . (Interruptions) ... Mr. Jadhav go back.

...(Interruptions)...

SHRI N. K. P. SALVE: Madam, you are aware of the fact how agitated the people are in the backward regions of Vidarbha and Marathwada, I have spoken about a heavy backlog in the development of these regions. For years and years we have been agitating. Fortunately, so far the movement has not taken a violent turn. There has not been burning of buses, there has not been burning of trains and there has not been any damage to life and property, but there is a limit to the tolerance of the people. Again oppression and the State Government, it is the Central injustice is done to them. On the 15th of August the Prime Minister himself announced in terms, "The National Front holding and delaying this Presidential Government is irrevocably committed to Order and waiting for the situation to detethe removal of regional imbalances". And riorate. I do not want that again Vidarbha again in this background he said. "There and Marathwada and Konkan areas is a commitment I announce on the occas- forced into disorder, into disarray. Amon ion of Independence Day, the decision of | and destruction of public property are on the Union Government to set up separate | the anvil. constitutional, development boards for the backward regions of Vidarbha, Marathwada and Konkan of Maharashtra". Subsequen- react and tell the Prime Minister that it tly, Madam, the Chief Maharashtra came here and he was pro-. mised by this Prime Minister who is trying to* us that during this session itself relevant constitutional amendment would explosive. Please do not leave us in the be made and there would be constitution of \lurch like this.

the development boards for Vidarbha, thing. I said please ask him to go back Marathwada and Konkan. That was the and then I will allow. Now I am allow- promise. .. (Interruptions).. That was the ing Mr. Salve. One person I will allow. promise, an irrevocable promise even by the Raja on behalf of his Government. Madam, today is the last day and there is no talk of the constitutional amendment bill coming nor is there any talk of the development boards being formed. Madam, limit, there there is a is to the fraud you can play upon the people. At the time of the election, Assembly election, this very Prime Minister, who was then the Prime Minister already ... (Time bell rings)

> Give me a few minutes' time. It is a very important issue.

> THE DEPUTY CHAIRMAN: I have the listed business, Mr. Salve,

> SHRI N. K. P. SALVE: Give me two minutes' time.

You talk to the people of Vidarbha. You talk to the people of Marathwada. You give them all the promises of Development Board. And as soon as elections are over, the moment you come back you forget about it. How long is the fraud to be perpetrated on the people? Madam, it is a very serious matter. I warn this Government that tomarrow if. (Interruptions) Madam, it taken ten minutes' time to issue a Presidential Proclamation and all that. In terms of article 371 it is not Government which has to issue the Presidential Order. They are deliberately with-

I request the Leader of the House Minister of is a solemn promise made on a solemn day, on a sacred, important day. What is happening about this? He must make the position clear. The situation is extremely

^{*} Expunged as ordered by the Chair.

and Konkan

Demand for setting up separate Constitutional development

(Interruptions)

THE DEPUTY CHAIRMAN: Please take your seats. (Interruptions) I said take your seat. I allowed Mr. Salve to be heard in rapt silence. You please allow other Members to be heard. They also have to say something.

SHRI KAMAL MORARKA (Rajasthan): Madam,...(Interruptions)...

THE DEPUTY CHAIRMAN: I will people get over whatever they have please. Take your seat, Mr. Jadhav. Jadhay, I shall not alow you. Sit down.

SHRIMATI RENUKA CHOWDHURY: Madam, ... (Interruptions).

THE DEPUTY CHAIRMAN: I do not know what she has to say. (Interruptions).

SHRIMATI RENUKA CHOWDHURY: I want to place on record: The Congress... ...(Interruptions).

THE DEPUTY CHAIRMAN: Let her speak. (Interruptions) Take your seat. They have a right to speak in this House. Sit down. They are equal Members of this house. They have a right to speak. You are not the only Members. I allowed her. Let her speak. She is as good a Member as you are. (Interruptions)

SHRIMATI RENUKA CHOWDHURY: Madam, there is no recognised Government Andhra Pradesh . . . (Interruptions). Local body elections are going to take place (Interruptions) ... Madam, they have allowed the Naxalites to rule ... (Interruptions) . . .

SHRI N. K. P. SALVE: Madam. object to her statement...(Interruptions)... She says that there is no Government in I object to Andhra Pradesh. it . . . (Interruptions) ...

SHRIMATI RENUKA CHOWDHURY · Madam, there is total failure of law and order there....(Interruptions)...

SHRI N. K. P. SALVE: Madam, I can of order...(Interruptions)... understand if one speaks on a subject related to this Government...(Interruptions).

But can she say this about a State Government ?... (Interruptions)

SHRIMATI RENUKA CHOWDHURY: Madam, there have been 205 rape cases... (Interruptions) . . .

SHRI N. K. P. SALVE: What about the most illegitimate Government in Delhi? ... (Interruptions) ... What are you people talking . . . (Interruptions) . . .

SHRIMATI RENUKA CHOWDHURY: allow you afterwards. Let them raise their Madam, there have been 205 rape cases points. (Interruptions) Not now. Let these and 70 dowry deaths.... (Interruptions) to ... and 2,433 criminal cases were withdrawn ... (Interruptions)... Please take your seat-.... (Interruptions) ... It is a shame.... (Interruptions) . . . How can the Govern-(Interruptions) ... I said, please. Mr. ment of Andhra Pradesh justify this situations? ... (Interruptions) ... Not only that .. #Interruptions) . . . They have allowed the Ministers to condone the Naxalite acti-'vities....(Interruptions)....

> THE DEPUTY CHAIRMAN: All of you, sit down, please....(Interruptions) ...Let her speak. Please sit down..... (Interruptions)....

> You see, I allowed Mr. Salve to be heard in rapt silence...(Interruptions)... Now, you have to allow the other Members also to speak. (Interruptions)...

> SHRI N. K. P. SALVE: Madras, I am on a point of order...(Interruptions),...

> THE DEPUTY CHAIRMAN: Just a second. Let me finish my sentence. ... (Interruptions) . . . Let me finish my sentence .. (Interruptions) ... I said that I allowed Mr. Salve to be heard in rapt silence and I will allow other Members who have got any grievance...(Interruptions)... I have to permit the other side also to say and I will allow her to say what she wants to say...(Interruptions)... and I expect that in keeping with the dignity of this House, you will keep quiet and let her speak and it is her right to speak about her grievance. Please do not interrupt...(Interruptions)...

SHRIMATI MARGARET ALVA (Karnataka): Madam, I am on a point

SHRI N. K. P. SALVE: Madam, on a point of order...(Interruptions)...

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SHRIMATI MARGARET Madam, on a point of order... (Interruptions)... tions) . . .

THE DEPUTY CHAIRMAN: You can raise it afterwards...(Interruptions)...

SHRI KAMAL MORARKA: Madam, I am on a point of order...(Interruptions) . . .

THE DEPUTY CHAIRMAN: I allow you afterwards... (Interruptions)...

SHRIMATI RENUKA CHOWDHURY: Madam, what about the atrocities women in Andhra Pradesh?...(Interruptions)...

SHRI N. K. P. SALVE: Madam, not for a moment would I challenge your right to call any Member to speak...(Interruptions)... Madam, let me finish my point of order...(Interruptions)...

THE DEPUTY CHAIRMAN: All of you, please sit down...(Interruptions)... Mr. Salve is on a point of order...(Interruptions)...

SHRI N. K. P. SALVE: Madam, it is your right...(Interruptions)... In this House, you can call any Member to speak on any subject...(Interruptions)..that you want...(Interruptions)...

THE DEPUTY CHAIRMAN: Not on the subject I want, but on the subject they want. I want a correction...(Interruptions) . . .

SHRI N. K. P. SALVE: All Madam. This House has a certain authority and jurisdiction. Likewise, the State Assemblies and the State set-up have their own dignity and it is for them to decide ...(Interruptions)...The question is whether in this House, under the garb of raising a zero hour matter, you would allow someone to speak on something, to speak against a State Government... (Interruptions) . . .

MARGARET ALVA: SHRIMATI Madam, I am on a point of order . . . (Interruptions)...

SHRI N. K. P. SALVE: Madam, I want your ruling on this... (Interruptions)... Would you want this House to be used to down. (Interruption)

ALVA: say something against a State Govern-

> SHRI YASHWANT SINHA (Bihar): What did you do in the past?...(Interruptions)...What did you do earlier? ...(Interruptions)...

> SHRI N. K. P. SALVE: Madam, the legitimacy of a State Government cannot be challenged at all... (Interruptions)...

> SHRI DIPEN GHOSH (West Bengal): When you were doing it earlier...(Interruptions)...where was your conscience? ...(Interruptions)...

> SHRI N. K. P. SALVE: Madam, the legitimacy of a State Government cannot be challenged... (Interruptions)...I have never challenged the legitimacy of a State We have never challenged Government. the legitimacy of a State Government.... (Interruptions)...We have never lenged . . . (Interruptions) . . .

> SHRI YASHWAN'T SINHA: Mr. Salve, you ask your friends by your side... (Interruptions) . . .

> SHRIMATI MARGARET ALVA: Madam, I am on a point of order... (Interruptions) . . .

> THE DEPUTY CHAIRMAN: Just please . . . (Interruptions) . . . Mrs. minute. Alva, you are a Member of this House, longer than I am. Let me deal with one question first...(Interruptions)...He has asked me for a ruling...(Interruptions)...

SHRI N. K. P. SALVE: Yes... (Interruptions) . . .

THE DEPUTY CHAIRMAN: He has asked for my ruling...(Interruptions)...

SHRI N. K. P. SALVE: On the question whether the legitimacy of a Government can be challenged on the floor of this House ... (Interruptions) ...

THE DEPUTY CHAIRMAN: All of, you, please sit down...(Interruptions)... Only vesterday Mr. Lenka raised an issue about a State Government...

AN HON. MEMBER: Orissa. (Interruptions)

THE DEPUTY CHAIRMAN: Please sit

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SHRI MOTURU HANUMANTHA RAO giving notices of Special Mentions on the day light. Let it be on record. Tomorrow deteriorating law and order situation in if anything happens to me, I will lay the ruptions). The times of India in an edito- Chief Minister rial that the State Government failed to control the Naxalite menace and to maintain law and order. So also the Telugu dailies commented. (Interruptions). The शर्म कांग्रेस में नहीं रह गई है ... (कावpeople of Andhra Pradesh are worried. Despite the fact that we have discussed ULF danger, Kashmir problem, Puniab situation, why are we not allowed to discuss the situation in Andhra Pradesh? (Interruptions) The Central Government should see that the law and order situation there is restored. (Interruptions)

THE DEPUTY CHAIRMAN: I will allow him. I give you permission. I will allow him. I will allow other Members. I promise.

(Interruptions)

I am sorry, Mrs. Alva, my throat is bad. I cannot scream or shout in the same voice. That is the problem. In spite of a very (Andhra Pradesh): I want the Minister to good mike my voice cannot be heard. is better you take your seat and let peace prevail in the House. (Interruptions) you speak together, it is up to you.

SHRI MOTURU HANUMANTHA RAO: That is why we are all concerned. implore upon the Central Government to see that some strong steps are taken.

(Interruptions)

THE DEPUTY CHAIRMAN: I allow if somebody is on his legs and he has got to speak without raising any Special Men-seat. tion to which Mr. Atal Bihari Vajpayee objected vesterday. Today my voice is so bad. I cannot keep everybody quiet. So प्रदेश) : महोदया, आज की everybody should keep quiet on his own.

SHRI N. K. P. SALVE: Madam whatever ruling you give, I will accept it. But इराक ... (व्यवधान) I want a ruling.

on what, Salve Sahib? Ruling on Naxalites because he is raising the issue of Naxalites? TU

SHRIMATI RENUKA CHOWDHURY: (Andhra Pradesh): Madam, I have been Naxalites had come to my house in broad-Andhra Pradesh and about the Naxalite blame on the Chief Minister of Andhra activities for four times. Just now I have Pradesh because he has permitted it with been told that it has not been allowed full knowledge. He does not have the again. I do not know the reason. (Inter-courage to say that he has failed as the of Andhra (Interruptions)

> कर्म करो, जरा तो कर्म करो। लज्जा और धान) ... मैं याद दिला रही हूं आपको । मैडम, मैं बता रही हूं ये लोग जो यहां बैठकर ह कामत करना चाहते हैं, इनकी जरा भी शर्र नहीं कि आन्ध प्रदेश में आग लगी हुई है। वहां दिन में आप घम नहीं सकते। बंदाक और तोप के दल पर हुकामत चलाई जा रही है और जम्हरियत का गला घोंटा जा रहा है। आप लोग जरा होश में आओ ... (व्यवधान)

> THE DEPUTY CHAIRMAN: take your seat. I have other people who want to say something.

DR. G. VIJAYA MOHAN REDDY It make a statement on this.

DEPUTY CHAIRMAN: Leader of the House is here. If he wants to make a statement, he can do so.

(Interruptions)

SHRIMATI RENUKA CHOWDHURY: I want the Leader of the House to take note of what has been said.

(Interruptions)

THE DEPUTY CHAIRMAN: Let us a grievance about his Special Mention have get over Andhra Pradesh. Then we will ing been rejected. I allow many people come to Maharashtra. Please take your

> मीलाना ओबेद ल्ला खां (उत्तर आफ इण्डिया में ... (**व्यवधान**) महादया, आज

उपसभापीत : अभी जरा एक THE DEPUTY CHAIRMAN: Ruling रुक्तिए । अभी आन्ध्र का मैंटर खत्म हो

[The Deputy Chairman] Iraq or anything else.

MARGARET ALVA: SHRIMATI Madam...

THE DEPUTY CHAIRMAN: allow you.

(Interruptions)

SHRIMATI MARGARET ALVA: Madam, I am on a point of order on Andhra.

SHRI JAGESH DESAI (Maharashtra): Madam... (Interruptions)

THE DEPUTY CHAIRMAN: I will Maharashtra. Let Andhra be got Please do not get agitated. (Inter-I will allow Assam also. We ruptions) the last day. (Interruptions) We will go (Interruptions) to Tamil Nadu. (Interruptions) We will go to Tamil Nadu, and Sri Lanka also if you like. But let me finish Andhra first. (Interruptions)

SHRI MENTAY PADMANABHAM: Madam, you promised me... (Interruptions)

DR. YELAMANCHILI SIVAJI (Andhra Pradesh): Let the Home Minister issue a suo motu statement.

THE DEPUTY CHAIRMAN: On your request, I told the Leader of the House. (Interruptions) Order, please,

DR. YELAMANCHILI SIVAJI: Let the Home Minister issue a suo motu statement.

THE DEPUTY CHAIRMAN: I said, the Leader of the House is here in the House. He heard it. And if the Home Minister comes with a statement, we will have it in the House. Now, let us go from Andhra to Maharashtra.

(Interruptions)

SHRI MENTAY PADMANABHAM: Madam, there is another matter which I would like to bring to the notice of the House. Some time back, one very important VIP had gone to the United States for personal work. (Interruptions) After staying there for two months, while coming back, he brought suitcases of material in

(Interruptions) Naturally the Customs Then Maharashtra. Then we will discuss people at the airport wanted to check as to what the suit cases contained.

(Interruptions)

THE DEPUTY CHAIRMAN: I will not allowed him. He is speaking without my permission.

(Interruptions)

SHRI MENTAY PADMANABHAM: A Customs official who stays in Delhi rushed to the airport and managed somehow or the other without checking...(Interrupitons) I would like to know from the Government who this Customs official is who has gone to the Airport and allowed the suitcases to go out of the airport without properly being checked. (Interruptions)

THE DEPUTY CHAIRMAN: will travel the whole country. Today is you. Now let us go to Maharashtra. That is over. Now, we are...

> SHRIMATI RENUKA CHOWDHURY: He is the Chief Minister of a State.

> THE DEPUTY CHAIRMAN: ...talkabout Maharashtra. Then, we... (Interruptions) ... will go to Tamil Nadu. (Interruptions)

> SHRI MENTAY PADMANABHAM: The VIP is...(Interruptions)...the Chief Minister of Andhra Pradesh.

> > (Interruptions)

THE DEPUTY CHAIRMAN: Please take your seat.

SHRI MENTAY PADMANABHAM: 1 would like to know what these suitcases contained. It is very important. They may contain money, they may contain dollars. they may contain pounds. (Interruptions)

THE DEPUTY CHAIRMAN: Please take your seat. (Interruptions). Just a minute.

देखिए, आज शायद फारन मिनिस्टर साहब यहां हाउन्स में कोई बयान दोने वाले हैं ईराक, कवत के मसले पर। वक्त उठाएगा, अभी नहीं । अभी एक मसला हाउन्स के सामने हैं, जो मसला है a special container of the Air India flight. का । आप बाद में उठाएमा . . . (व्यवधान)

SHRIMATI MARGARET Madam, I am on Andhra.

THE DEPUTY CHAIRMAN: matter is closed. If the Government comes. then you can raise any issue. Now, Mr. What about my point of order? Naresh Puglia.

SHRIMATI MARGARET ALVA: Madam . . . (Interruptions)

THE DEPUTY CHAIRMAN: allow you. Let Naresh speak, and I will allow you. I promise.

(Interruptions)

SHRIMATI MARGARET ALVA: Madam, I have been asking for permission to raise a point of order. (Interruptions)

THE DEPUTY CHAIRMAN. Please sit down (Interuptions)

मौलाना ओबैंद ल्ला खां आजमी : ... (व्यवधान). . . इन समस्याओं की हल करने के लिए मैं हाऊस का ध्यान दिलाना चाहता हुं . . (व्यवधान)

SHRIMATI MARGARET ALVA: Madam, I have been asking for permission to raise a point of order from the beginning. (Interruptions)

मुल्क इससे पीड़ित हैं। कुनैत. इराक, सकदी अरब मे- हमारे लोग फंसे हुए हैं। यह जो अखबार में बोल रहें हैं धान). . .

SHRIMATI **MARGARET** ALVA: You have to give me a chance. Madam. (Interruptions)

मौलाना ओबंदल्ला खां अध्यमी : मैं आपकी इजाजत से हाऊस की तवज्जो दिलाना चाहांगा . . (व्यवधान)

SHRIMATI MARGARET ALVA: Madam, please allow me to raise my point of order. (Interruptions)

ओवेद ल्ला सा आषमी टाइम्स आफ इंण्डिया में यह खबर आयी ਨ੍ਹ⁴ हमारा एक जहाज जो हिन्द्स्तानियों निकालने के लिए क्वत की तरफ गया था hon. Member earlier.

ALVA: जो दुबई से 8 किलोमीटर की दूरी पर That हाल ही में समुद्र में . . . (व्यवधान)

SHRIMATI MARGARET (Interruptions)

THE DEPUTY CHAIRMAN: no voice to tell him to keep quiet. What I will can I do? (Interruptions)

> मौलाना ओंबैद ल्ला खां आजमी : ... (व्यवधान) खारे पानी मे पडा हुआ है। ...(व्यवधान) वहां हिन्दास्तान के लोग संकट में पड़ हुए हैं उनको निकालने के लिए क्या किया जा रहा ही... (व्यवधान)

SHRIMATI **MARGARET** ALVA: Please listen to my point of order.

THE DEPUTY CHAIRMAN: Alva, he has already started. What can I do? Let him finish. It is difficult to stop him now. (Interruptions) I told him. He did not hear. I cannot speak that loud. (Interruptions)

मौलाता ऑबंदाल्ला खां आजमी : जितने लोग वहां संकट में पड़े हुए हैं उनको निकालने के लिए अकबर जहाज कल मौलाना ओबंद ल्ला क्यां आजमी : परा वाला था वह रोक दिया गया । में पूछना चाहना हूं क्यों राके दिया गया ? (व्यवधान) तीसर चार्टर प्लॅन भेजने वाले थे जो लोग फांसे हुए हैं उनको निकालने के लिए... (व्यवधान)

> श्री सरोज्ञ कलमाडी (महाराष्ट्) : अपनी मरकार को कहिए। सही है. सही है। (ध्यवधान)

> THE DEPUTY CHAIRMAN: Now, Mrs. Alva, what is your point of order? (Interruptions) Let me hear her. She has been wanting to raise a point of order in this disorder.

> SHRIMATI MARGARET ALVA: Madam, I am not at all challenging State subjects being raised here. Very often, matters concerning different States are raised and discussed in the House. But I am astonished at the two statements by the

[RAJYA SABHA] development

[Shrimati Margret Alva]

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Pradesh is not a legitimate Government. I would like to know, if an elected Government can be termed in the Council of States as a Government which is not a legitimate Government? This is one thing. I am sorry that this kind of remark has been made.

Secondly, what is worse is, she was talking about rape and a number of other things and then she went on to say that the behaviour of the Congress Members in the House reflects what is happening in Andhra Pradesh. I am very sorry that such a reflection on the Members of the House should be cast by a Member when she was talking about various crimes.

Madam, she said that the attitude of the Congress Members in the House reflects what is happening in Andhra Pradesh. This is a serious reflection on the Members of the House. They can talk about the problems in their State. But they cannot cast aspersions on the Members here. It is a reflection on all of us. I feel that this must be removed from the record. I want your ruling. (Interruptions)

SHRI MENTAY PADMANABHAM: The entire House is concerned over the law and order situation in Andhra Pradesh. (Interruptions)

SHRIMATI MARGARET ALVA: Madam, I want your ruling. I would like to know whether it will be removed from the record.

THE DEPUTY CHAIRMAN: I will see the record. That is mv ruling. (Interruptions)

THE DEPUTY CHAIRMAN: I know you have raised the matter. The Government will look into it. Now take your seat.

SHRI MENTAY PADMANABHAM: I am worried about the Naxalite problem.

DR. G. VIJAYA MOHAN REDDY: Several Congress members and Ministers have raised the matter. (interruptions).

THE DEPUTY CHAIRMAN: Please sit down. Mr. Narayanasamy is speaking in the duel. (Interruptions).

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SHRI JAGESH DESAI: You are look-One is that the Government in Andhra, ing at them and keeping quiet. (Interruptions).

> THE DEPUTY CHAIRMAN: Thank you very much, Mr. Jagesh Desai, telling me what I should do and what I should not do. Mr. Puglia.

श्री नरेश सी. पगलिया : उपसभापति महोदया, महाराष्ट्र के तीन पिछडे हाए रीजन्स हैं, विदर्भ, मराठवाडा और कौंकण। इन पिछड़े हुए रीजन्स के लिए कांस्टिट शन में आटिकल 371(2) का प्रावधान है जिसके अन्तर्गत इन रीजन्स को एज पर पोपलेशन फण्ड मिलेंगे, एज पर पोपलेशन नौकरियों में जगह मिल्गी और एज-करान और टक्नीकल एजकरेशन में स्थान मिलेगा । आप इन पिछडे हुए रीजन्स के दारे में खुद जानती है। ये तीनों पिछडे हुए रीजन्स महाराष्ट्र में मराठी भाषी एक साथ रहने के बावजुद भी इनके अन्याय हाआ है और उनका कम से कम 10 हजार करोड़ का बैंकलोग है। इसलिए महाराष्ट्र विधान सभा और अपर हाउस. दोनों ने यनानिमसली रिजोल्यशन किया कि इस आर्टिकल के अन्तर्गत डेवलपमंन्ट बोर्ड होना चाहिए । उसी के अन्तर्गत 29 जुलाई को नागपुर में सर्वपक्षीय सम्मेलन हुआ था जिसमें कांग्रेस. बी. जे. पी., शिव सेना, सी. पी. आई., सी. पी. एम., क्षेत्रीय संगठन और आर, पी. आई. के तीनों ग्रपों और पार्टी ने हिस्सा लिया था यनानिमसली सेन्ट्ल गवर्नमेन्ट को अल्टीमेटम दिया है कि 15 अगस्त तक केन्द्रीय सरकार इन बोडों की घोष्णा महाराष्ट्र के ये तीनों रीजन्स मैदान में आएंगे, सड़कों पर आएंगे और आन्दोलन करों। उस डोड लाइन के बाद प्रधान मन्त्री जी ने संशन चाल होने के बावजूद भी 15 अगस्त जैसे पवित्र दिन पर एक प्रेस नोट निकाला, जिसकी कापी मैंने आपको

दी, बाकी मम्बरों को भी दी। (व्यवधान)...

उपसभापति : हाउस में हमको नहीं दिया । You cannot leave anything on my table.

SHRI NARESH C. PUGLIA: Now I will send it.

उपसभापति : आप अपनी बात कहिए, कार्पा की बात छोडिए । You cannot lay it.

श्रो नरेश सी. प्गलिया : उन्होंने हाउस में एनाउन्समेन्ट न करते हुए इंडिपेन्डेन्ट डे के मौके पर किया उसका हम स्वागत किया । मैं खुद और केन्द्र सरकार समझती है कि इन तीनों पिछड़े हुए रीजन्स के लिए **ਰ**ੈ प्रेस नोट आवश्यकता प्राइम मिनिस्टर के आफिस से दिया रया आर एनाउन्समेन्ट कर दी। इस सेशन में बिल नाने की जिसमें काँकण के लिए एमंन्डमेन्ट की आवश्यकता **ह**ੈ, उसका नायदा किया । आज संशन का आसिरी दिन है, न तो लोक सभा में और न ही राज्य सभा में कोई बिल आया है। प्रधान मन्त्री की घोषणा के अनुसार सर्वपक्षीय एक्शन कमंटी ने एजीट शन को 7 तारीस तक पोस्टपौन किया है। आज अल्टीमेटम का आसिरो दिन हैं (व्यवधान) . . .

THE DEPUTY CHAIRMAN: I am Already somebody is on his legs, (Interruptions). What is the etiquette of the House? If some Member is on his legs. let him finish. (Interruptions). Let him finish. Can you speak together?

श्री नरेश सी. पुगलिया: अगर इस सरकार की नियत साफ है और मही मायनों मे यह पिछड़े हुए रीजन्स को डेवलप-

मंन्ट बोर्ड देना चाहती है तो मैं इस सदन के नेता से विनती करूंगा कि आज प्रधान मन्त्री जी को सदन में आकर घोषणा क्योंकि और चाहिए विदर्भ के लिए किसी एमन्डमेन्ट की आवश्यकता नहीं है, इसके लिए आप नोटिफिकेशन कौन सी तारीख को निकाल रहे ਰੱ कौकण के लिए एमेन्डमेन्ट कब ला रही है, इसकी घोषणा आज होनी चाहिए। इन बोडों का फायदा महाराष्ट्र की सवा तीन करोड़ जनता को होने वाला है। हालत में मेरी आपसे विन्ती है कि को आदश दं कि सदन में इस प्रकार की प्रधान मंत्री

THE DEPUTY CHAIRMAN: Pramod Mahajan.....I have identified Mr. Pramod Mahajan. He will speak.

इस सदन के माध्यम से कि वहां की सवा

निकाले । मैं आपसे उम्मीद करता

नोटिफिकेशन

इसका

तीन करोड़ जनता की मांग को

पुरा कर्रे ।

प्रमोद महाजन जी, आप बोलिए। (व्यवधान) ... आप बैठ जाइए । आपका अलाउ नहीं किया है। प्रमोद महाजन नहीं । प्रमोद महाजन जी. आप आप हैं बोलिए ।

I will allow you. You speak one by one.

श्री प्रमोद महाजन (महाराष्ट्र) : not allowing you. Please take your seat. सभापति महोदया, साल्बे साहब और प्रालिया इन्होंने जो निवेदन किया उसके साथ में अपने आप को सम्बद्ध करने के लिए खड़ा हुआ हुं। इसके पहले, क्योंकि यह सदन का अंतिम दिन हैं, मैं..

उपसभापति : इस संशन का ।

महाजन : इस सत्र का (थ्यवधान) .. सरकार में परिवर्तन होते ..

[RAJYA SABHA]

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उपसभाषीत : सरकार अाती हैं, सरकार श्री प्रमोद महाजन : इसके कायम ... (व्यवधान) ... आप बैठ जाइए ज्यादा न बोलिए । सीरियस मेटर पर आप सब एसा ही करते हैं।

श्री प्रमोद महाजन : मेरे बोलने में थोडी सी गलती होने के कारण आप इस भूम में न रहिए कि यह सरकार गिरोगी। गिर भी जाएगी तो इस सदन का अन्त नहीं होने वाला है।

महोदया, यह सत्र का अंतिम दिन है। इसलिए मैं इस मामले से पहले एक छोटे से मददे की ओर आपका ध्यान आर्काषत करना चाहुंगा । कल मैं ने एक अतारांकित **प्र**श्न पुछा था। लंदन में भारत सरकार के अधिवक्ता है, राय वाला एण्ड कम्पनी, वर्षी से ...

उपसभापीत : यह इससे ताल्लुक नहीं है, यह बोर्ड से ताल्लुक है।

श्रो प्रमोद महाजन : मैं ने एसे कहा कि उसको बोलने से पहले। मैं एक मिनट भी नहीं लंगा। आप जरा सुनिए, आपको न्कसान नहीं होगा ।

. . . (व्यवधान) . . .

I will permit you later on.

उपसभापीत : यह बोर्ड के बार में हैं।

श्री प्रमोद महाजन : मैं बोर्ड के बार में ही बोलने वाला हूं।

उपसभापित : प्रमोद महाज्न जी, एक्स-क्युज मी, आप कुपया पहले बोर्ड पर बोल दीजिए। फिर मैं आपको अलाक कर दंगी और आपको जो आपत्ति है उसका समाधान हो जाएगा । आप पहले बोड पर बोलिए । you please speak on the Board.

बाद रहता है। अनुमति दंगी। मैंने और जागेश देसाई जी ने एक प्रश्न पूछा था ...

> उपसभापति : प्रश्न की बान होगी। पहले यह जो प्रक्त है, बोर्ड की गठन का , उसका उत्तर हो जाए ।

श्री प्रमोद महाजन : इसके बारे में मैं

यह कहना चाहुंगा कि 7 अगस्त को जब यह

सदन शुरू हुआ था, उसके पहले ही दिन मैं ने एक विशेष उल्लेख के दवारा इन तीन विकास बोडों की मांग की थी। 15 अगस्त को प्रधानमन्त्री ने इसकी घोषणा की कि हम इस मांग को पूरा करेंगे। इसके बाद जब सर्वदलीय प्रतिनिधि मण्डल प्रधान मंत्री, वित्त मन्त्री, अनेक मंत्रियों से वार-बार इस सत्र में मिलता रहा तो हमें यह आभास दिया गया कि कम से कम इस सत्र का अन्त होने से पहले इस तरह के दिकास मण्डल का निर्माण होगा। लेकिन दुर्भाग्य से आज इस क्षण तक इस प्रकार के विकास मंडल का गठन नहीं हुआ है। मैं इस में किसी प्रकार की राजनीति नहीं लाना चाहता हूं। महाराष्ट्र सरकार की ओर से इस मंडल को बनाने के बारे में विभिन्न प्रकार के प्रपोजल्स आए ह[‡]। मैं यह चाहता हूं कि केन्द्रीय सरकार अगर चाहे तो इनम^{ें} से जो प्रपोजल उसको अच्छा हो वह उठा ले और अगर केन्द्रीय सरकार को यह लगता है कि ये सब के प्रपोजल गलत तो वे उनको कुड़दान में फेंक दे, क्योंकि इसमें राज्य सरकार कोई संबंध नहीं है, और कोन्द्र ओर से जिस प्रकार से चाहे वह उस प्रकार का बोर्ड लाने का प्रयास करे। पुगलिया जी ने जैसा कहा नागपूर में सर्व-दलीय सम्मेलन में मैं स्वयं उपस्थित था । हम्ने उस सर्वदलीय सम्मेलन में केन्द्रीय सरकार से आग्रह किया था कि वह

Vidarbha, Marathwada

and Konkan 15 अगस्त से पहले इस बोर्ड का निर्माण अन्दोलन में कृद पड़ेंगे । इसलिए मैं सर-करे और केन्द्रीय सरकार ऐसा नहीं कार से चाहता हूं कि इस आन्दोलन की (व्यवधान)

(व्यवधान)

श्री प्रमोद महाजन : जिस आन्दोलन का

(व्यवधान)

श्री एन के पी साल्ये : मैने कहा कि (व्यवधान)

THE DEPUTY CHAIRMAN: I have called Mr. Kamal Morarka. Let him Please take your seat. I have to take the whole House into consideration. He wants to say something—he has a right to say. I allowed two Members from the Congress Party, one from BJP and one from Janata Dal, or whatever party that he belongs to.

SHRI KAMAL MORARKA: Madam, I just wish to refute the unfair charge and

करोगी तो इससे महाराष्ट्र में बड़ा भारी स्थिति ही वह निर्मित न होने दें। आन्दांलन होगा । उसके बाद जर 15 बोर्ड का तुरन्त निर्माण करें। अगरत को घोषणा हुई तो हम इस आशा में थे कि अवश्य ही इस सत्र के अन्त श्री एन. के. पी. साल्दे: मैंने यह नहीं तक इस बोर्ड का निर्माण होगा और हमने कहा कि हमारी पार्टी लट खसोट या खनखराबे इसको स्थिमित कर दिया था। दूर्भाग्य में पड़ने वाली है। मगर मैंडम एक दफा से इस क्षण तक कुछ नहीं हुआ है। मैं आन्दोलन शुरू हुआ तो आपको मालूम है केन्द्रीय सरकार से आग्रह करता हूं कि किस तरीके से होता है। कपया आप यह जब वे बोर्ड दोने ही वाले हैं, जिसको _{दात स्पष्ट} कर लें कि हमारी पार्टी नहीं प्रधानमंत्री दोने का वायदा कर चुके हैं, तो चाहती कि किसी तरीके का खूनखराबा हो। जब वे वायदा कर चके हैं तो उसके बाद इसमें दोरी लगाने का क्या अर्थ है या क्या कठिनाई है, यह मैं अपने आप में नेतृत्व हम करेंगे उस आन्दोलन ... (व्यव-ममझ नहीं पाता । इसलिए मुझे लगता धान) की जिम्मेदारी हम पर होगी । है कि इसको तुरन्त लाने का प्रयास करें। साथ-साथ में इसमें दो बातों कहना चाहांगा। इस सर्वदलीय आन्दोलन में मैं और मेरा दल दोनों सम्मिलित हैं। लेकिन मैं अगर ये नेतृत्व करोंगे तो वही होगा जो मैंने साल्वे जी के इस कथन से बिल्कल सहमत कहा है। अगर हम नेतृत्व करोंने तो... नहीं हूं कि किसी प्रकार की आर्सन होगी, लूट होगी तथा हिसा होगी । इस सदन में वे ज्योष्ठ हैं, मेरे बड़े भाई जैसे हैं। मुझे finish. I will allow. ... (Interruptions)... लगता है कि इसमें हम राजनीति लाने का प्रयास न करं, नहीं तो 40 साल का आखिर बैकलाग किस सरकार ने निर्मित किया । नेशनल फ्रन्ट की गवर्नमेन्ट ने नहीं किया । महाराष्ट्र में नेशनल फ्रांट की गवर्नमेंट इसके I will allow him. Please let us have some पहले साल सवा माल होगी। वह फ्रांट वाली order in which I can allow him to speak. नहीं थीं आपोजीशन की । 40 साल तक I allowed Mr. Puglia, you were not in the कांग्रेस की सरकार थी और अगर बैंकलाग House then. का निर्माण हाआ है तो वह कांग्रेस की सर-कार के कारण हुआ है। इसलिए इसमें the aspersion that is being made against राजनीति लाने का प्रयास न कर और किसी our party and the Government in this प्रकार की हिंसा इस आन्दोलन से निश्चित matter. I am fully with the views or feel-रूप से नहीं होगी । महाराष्ट्र में मराठ- ings of Mr. Naresh Puglia, and Mr. Salve वाड़ा की हो, विदंभ की हो, कॉकण की हो, also, that this matter has been pending far too long and these are regions in Mahara-जनता शान्तिप्रिय है और हम शान्तिपूर्ण shtra which have been neglected for तरीके से लेकिन परी ताकत के साथ इस decades.

Shri Kamal Morarka]

We all know that this issue has been successive Governments in exercising Maharashtra also. After the National Front Government came to power in Delhi, it is the National Front Government which has been asking the Maharashtra Govern-Jent made in the Constitution with regard newspaper reports that, there were differences of opinion between the Chief Minister and the Governor. The matter was pending even with the Governor for some time. There are different constitutional opinions as to what is the role of the Governor in this matter, whether it is on the advice of the Government or in his individual capacity.

We are all parliamentarians. We have all gone through this matter. An amendment made in the Constitution with regard to article 371 (2). Even today there are articles by Mr. Nani Palkhivala and Mr. Madhu Limaye. They are all eminent people and they are still doubting the wisdom of the Government's decision.

SHRI NARESH C. PUGLIA: They are against the backward regions. Don't quote such type of things here. They are against the backward regions.

SHRI KAMAL MORARKA: I submit to Mr. Naresh Puglia, this is not the way in a democracy, to brand Mr. Madhu Lmaye or Mr. Nani Palkhivala as antioackward regions. Do you think you can carry conviction with the people? If Mr. Madhu Limaye is not for backward regions or backward classes...

SHRI NARESH C. PUGLIA: You don't know the backwardness in Maharashtra.

SHRI KAMAL MORARKA: Can you claim today that you are for the backward classes? We should have some sense of proportion. And I can only submit to my friends on the other side that today, when this issue was raised, even before the House met I told Mr. Puglia, we all support you on this issue. And I have found a totally disproportionate enthusiasm of people coming to the well of the House on this issue. Where the Prime Minister of the country is committed, from the ramparts of the Red Fort on Independence Day.....

(Time-bell rings)... Please give me some more time. It was on the 15th of August 1990 that the Prime Minister of India had announced a decision ... (Interruptions)...

SHRI N. K. P. SALVE: Will the honourable Member yield for half a second? Has not the matter been already everdelayed in this?

SHRI KAMAL MORARKA: Let me finish. ... (Interruptions)... It was delayed. ... (Interruptions)...

SHRI M. M. JACOB (Kerala): Madam. ...(Interruptions)...

THE DEPUTY CHAIRMAN: Let chim finish; he is on his legs.

SHRI KAMAL MORARKA: Mr. Jacob... (Interruptions)...

SHRI M. M. JACOB: Don't comment on us.

SHRI KAMAL MORARKA: Mr. Jacob, I will not yield. On a matter which has been pending for 40 years, 1 P.M. a matter which has been a vexed problem, the Prime Minister announced the decision on the 15th of August, and today it is 7th of September. It is being demanded that unless notifications are issued before the House rises today, they will not agree. Is it fair ?

SHRI N. K. P. SALVE: The PM has promised ...

SHRI KAMAL MORARKA: You please listen to me, Mr. Salve. Don't interrupt. What was the promise? It was promised that a Bill would be brought before the House in this session. There are 45 Bills pending. We all know how both the Houses of Parliament are functioning. (Interruptions)

THE DEPUTY CHAIRMAN: Please, let him say what he wants. He does not want to yield. (Interruptions)

SHRI GULAM NABI AZAD (Maharashtra): Are you replying on behalf of the Prime Minister?

SHRI KAMAL MORARKA: I am speaking on behalf of my party. (Interruptions)

self. Don't bother. (Interruptions)

SHRI GULAM NABI AZAD : even on behalf of the Prime Minister you can reply, then, it is all right. Thank you. In the National Front on behalf of the Prime Minister they can reply. (Interruptions)

THE DEPUTY CHAIRMAN: Ghulam Nabi Azad, if he says something, being a Member, he has a right to whatever he likes. You also say what you like.

SHRI GULAM NABI AZAD : He replying to the queries of the Opposition Members.

SHRI KAMAL MORARKA: No, no.

THE DEPUTY CHAIRMAN: No. he is not replyng to the queries. He is making his own mention. (Interruptions)

SHRI GHULAM NABI AZAD: He is replying to the queries made by the Members. (Interruptions)

THE DEPUTY CHAIRMAN: He has a right. Just a minute, please. There is no difference of opinion on this issue. Even the BJP Member did point out something which Mr. Salve also did. On whose behalf is he speaking? The same way, being a Member of this House, he is speaking on his own behalf or on behalf of his party. Let him say.

SHRI KAMAL MORARKA: My party is with me. I am speaking on behalf of my party, definitely; not the Government.

कमारी सईदा खात्न (मध्य प्रदेश) ः मैडम, एक बज गया है। (Interruptions)

THE DEPUTY CHAIRMAN: Just a minute. Let him finish. I have to adjourn the House. Let him finish first. (Interruptions)

SHRI KAMAL MORARKA: Before I conclude one admission I must make am finding it increasingly difficult to understand my friends on the other side, including revered Mr. Salve, because, now, when he means that he is opposing some-9-523RSS/90

THE DEPUTY CHAIRMAN: Please thing lock, stock and barrel, he only means sit down. Mr. Morarka can defend him- two small amendments. It is very difficult for me. So, to answer everything on this point that Mr. Salve spoke this morning, I find it very difficult. If I want to react, Mr. Ghulam Nabi Azad says that I have no right to react. I think the rules of the House have to be looked into again.

> Madam, I just want to conclude by saying that on the thrust of the matter of the points raised by the Members the whole House is with you. Even the Prime Minister's declaration from the Red Fort says:

"Against the background of this commitment, I announce on the occasion of the Independence Day the decision of the Union Government to set up separate constitutional Development Boards for the backward regions of Vidarbha. Marathwada and Konkan in Maharashtra. The necessary constitutional processes to ensure the establishment such Development Boards will be completed expeditiously."

SHRI PRAMOD MAHAJAN: There is no need for a constitutional amendment vis-a-vis Marathwada and Vidarbha. can do it in ten minutes.

SHRI KAMAL MORARKA: Constitutional processes, not amendments.

(राजस्थान) : डा. अधरार अहमद खान मैडम, एक मिनट मुझे भी बोलने के लिए दैं। . . . (व्यवधान) . . .

THE DEPUTY CHAIRMAN: Please let him finish. He is from Maharashtra. Let him speak on this issue. Everybody is agitated. Let him speak. You know. everybody is agitated. Let him speak. You know, everybody came to the well and how much the agitation is.

Now, Mr. Kamal Morarka, will please conclude?

SHRI KAMAL MORARKA: Madam. coming from Maharashtra, I have as much right, if not more than that of the people who are pleading it. If Dr. Ratnakar [Shri Kamal Morarka]

Pandey is pleading most vociferously for Maharashtra, at least my right to speak for Maharashtra is not less than his.

डा रत्नाकर पाण्डेय : महाराष्ट्र से भेरा जितना संबंध है, उतना आपका भी नहीं है। ... (व्यवधान)

THE DEPUTY CHAIRMAN: Are you concluding because I have to adjourn the House?

डा. रत्नाकर थाण्डेय : मैं वहां अपने दल का पर्यवेक्षक रहा हूं। महाराष्ट्र के साथ आपकी सरकार ने अन्याय किया है। इसको प्रा करिए।

THE DEPUTY CHAIRMAN: I have to adjourn the House. Please conclude. Mr. Morarka, please conclude in one sentence. (Interruptions)

SHRI KAMAL MORARKA: I would only plead with the Members on the other side that here is no need to get excited. To get this expeditiously done, we should use our good offices with the Government. A lot of things are pending. What is the use of...(Interruptions)

THE DEPUTY CHAIRMAN: At one o'clock we adjourn on Friday.

SHRI KAMAL MORARKA: If the Government makes an announcement on the Mandal Commission, something pending for ten years, you say that the Government has done it in a hurry without consulting you. Here you say, "Do by the evening." I do not understand this. If something is done, you say that it has been done in a hurry.

THE DEPUTY CHAIRMAN: Now be in hurry. I have to adjourn the House.

SHRI PRAMOD MAHAJAN: Where they need not consult, they are asking for consultation.

THE DEPUTY CHAIRMAN: We will take up the special mentions after the Private Members' Business.

Hon. Members, on Friday we adjourn the House, for lunch at one o'clock. It is only five minutes extra. So, I adjourn the House till 2-30 P.M. for lunch.

The House then adjourned for lunch at five minutes past one of the clock.

The House reassembled after lunch at thirty-four minutes past two of the clock,

THF VICE-CHAIRMAN: Honourable members we shall take up Private Members' Business (Resolutions). No. 1, Shrimati Sushma Swaraj regarding the need to fix time-limit for the President's assent to the Bills sent to him by the State Legislatures.

श्रीमती सुषमा स्वराज (हरियाणा) : उप-सभाष्यक्ष जी, मैं गैर-सरकारी संकल्प के तौर पर यह संकल्प प्रस्तृत करती हुं कि ——

"इस तथ्य को ध्यान में रखते हुए कि
राज्य विधान मंडलों द्वारा पारित और
राष्ट्रपति के विचारार्थ तथा अनुमति के
लिए आरक्षित बहुत-से विध्यक बिना
कोई कारण बताए वर्षो तक लंबित रखें
जाते हैं जिससे न केवल राज्य सरकारों
के स्चारू कार्यकरण पर असर पड़ता है
बल्कि हमारी शासन व्यवस्था का संघीय
ढांचा भी कमजोर होता है। यह सभा
यह सिफारिश करती है कि राष्ट्रपति को
भेजे गए विध्यकों पर उनकी अनुमति दिए
जाने के लिए क्छ समय-सीमा निधारित
की जानी चाहिए और इस प्रयोजनार्थ, यदि
आवश्यक हो, तो संविधान में संशोधन
भी किया जाना चाहिए।"

उपसभाध्यक्ष जी, भारतीय संविधान के अनुच्छेद-200 और 201 में यह प्रावधान